

**Seizure of Smuggled Goods near Mahuva  
Town Bhavanagar.**

5048. SHRI U. H. PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that smuggled goods and other articles worth Rs. 2 crores were seized by Customs Authorities near Mahuva town of Bhavanagar District of Gujarat ;

(b) if so, the details thereof ;

(c) the action taken against the persons involved ;

(d) the quantity of smuggled goods and various articles found and seized during 1 January, 1981 to 30 November, 1985 from various parts of Bhavanagar District of Gujarat and the details thereof ; and

(e) the action taken against the persons involved ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) The Hon'ble Member is perhaps referring to the seizure of wrist watches, watch movements/parts, TV/Radio parts and miscellaneous goods collectively valued at Rs. 1.87 crores effected at Mahuva Town of Bhavanagar District on 7.6.1985. The facts of the case are as given below :

On 7.6.1985 police authorities at Mahuva Town intercepted two trucks containing wrist watches, watch movements/parts, TV/Radio parts and other miscellaneous goods collectively valued at Rs. 1,86,56,282/-. Later, the contraband goods along with the two trucks were seized under the Custom Act. In this connection, 8 persons were arrested and all the 8 persons were subsequently detained under the COFEPOSA Act. Show-cause notice for adjudication of the case has been issued on 25.10.85 and the adjudication proceedings are in progress.

(d) and (e) The details of the number of cases booked, value of goods seized, number of persons arrested and number of persons detained under COFEPOSA Act in

connection with smuggling activities in various parts of Bhavanagar district of Gujarat during the period from 1.1.1981 to 30.11.1985 are as follow :

Year	Number of cases	Value of goods seized (Rs. in lakhs)	Number of persons arrested	Number of persons detained under COFEPOSA Act.
1981	3	56.46	11	6
1982	5	27.29	9	9
1983	38	5.25	—	—
1984	2	120.60	21	20
1985	2	187.73	14	8

(upto November)

The main items seized include : wrist watches, watch movements/parts, electronic goods, fabrics, Indian currency, etc.

Stringent action is taken against persons found involved in smuggling activities both departmentally as well as through prosecution in Courts. Apart from confiscation of the goods involved and imposition of personal penalties on the persons concerned, preventive detention under the COFEPOSA Act is also resorted to in appropriate cases.

**Proposal to introduce Zero Budgeting**

5049. SHRI PRAKASH V. PATIL :  
SHRI SHARAD DIGHE :  
SHRI KAMLA PRASAD SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government process to introduce a zero-based budget from 1987-88 ;

(b) if so, the outlines of the scheme of change in the budgeting procedure being thought out ;

(c) the reasons for introducing it ;

(d) whether this will apply to both public sector and joint sector enterprises ;